

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 31 of 1997.

Friday this the 31st day of January 1997.

CORAM:

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

K.P. Mohammed Raffi,
Extra Departmental Mail Carrier,
Valiyaparambu (Provisional)
residing at: Kottoparammal House,
Elettill Vattoly P.O.,
Koduvally (via).

.. Applicant

(By Advocate Shri Sreeraj for Shri M.R. Rajendran Nair)

Vs.

1. The Superintendent of Post Offices,
Calicut Division.

2. Sub Divisional Inspector (Postal)
Kunnamangalam P.O. .. Respondents

(By Advocate Shri M.H.J. David J., ACGSC)

The application having been heard on 31st January 1997
the Tribunal on the same day delivered the following:

O R D E R

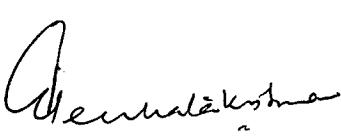
A.V. HARIDASAN, VICE CHAIRMAN

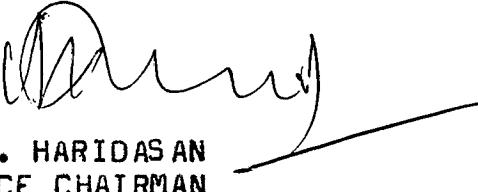
Applicant who has been working as Extra Departmental
Mail Carrier, Valiyaparambu on a provisional basis from
1.11.92 continuously is aggrieved by the fact that he has
not been paid the allowances since July 1996 and that he
is not being considered for appointment on a regular basis.
Therefore, he has filed this application for a declaration
that he is entitled to be considered for regularisation as
Extra Departmental Mail Carrier, Valiyaparambu and for a
direction to respondents to disburse the allowances due to
him for the months of July, September, October and
November 1996.

2. Shri MHJ David J, ACGSC who is appearing for respondents states that he has received instructions to state that the allowances could not be paid for the period in question as the periodic sanction for the post had expired and specific orders had to be obtained for retention of the post and now that the sanction has been granted, payment would be made to the applicant immediately. So grievance of the applicant in regard to non-payment of the allowances has been thus settled. Since the applicant has been working on the post for more than four years though on a provisional basis and as he has registered his name with the Employment Exchange he is entitled to be considered for regular appointment to the post of Extra Departmental Mail Carrier, Valiyaparambu along with those sponsored by the Employment Exchange though his name would not be sponsored by the Employment Exchange. Learned counsel for respondents states that the respondents would consider him also.

3. In the light of the development and what is stated by the counsel at Bar, we admit the application and dispose of the same with a direction to respondents to disburse to the applicant the allowances for the period due within a period of one month from today and to consider the applicant also for selection and regular appointment as E.D. Mail Carrier, Valiyaparambu along with those candidates who may be sponsored by the Employment Exchange, even if the applicant's name is not sponsored by the Employment Exchange. No costs.

Dated, the 31st January 1997.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN